

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

4. IA 1451/2021
In
C.P. (IB)/2119(MB)2019

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **23.09.2022**

Name of the Parties: Vedanth.Com Worldwide Limited
Vs
Karthik Alloys Limited

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

IA 1451/2021

None present.

This is an application filed for early hearing of the case. Since the Application for resolution plan is reserved for order and hence nothing survives in this Application.

IA 1451/2021 is dismissed as infructuous.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)
/NP/

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)